

M/S. Yudhishir Das /
 N. C. Mohanty /
 D. K. Dey /
 C. R. Satapathy /
 D. Bhattacharya /

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./I.A./R.A. No.....

807

199

Mr. Ashok Mohanty

Gandharb Randi.....Applicant(s)

Versus

Director of H.P.S. & S. Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
	8-11-96	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S/</p> <p style="text-align: center;">Registrar</p>	<p style="text-align: center;">807 fee Rs 50/- filed.</p>
1	12.11.96	<p>Heard Shri Yosaband Das and Shri D.K.Dey, counsels for the applicant. In this Application the applicant challenges the Annexure-3 dated 13.9.1996 which is an order of eviction from quarters. This order has been passed under Rule-18 of the Allotment Rules declaring the applicant to be ineligible for Government accommodation for a period of three years on the ground that he has partially sublet the allotted quarters bearing No.15, Type-I to some unauthorised person. Admittedly a show cause notice was issued to the applicant to file his objection under Annexure-2 to this Application. He was also personally heard by the Assistant Manager (Estates), Government of India, Text Book Press (Respondent 3). The show cause notice also indicates that there was a prior inquiry about the subletting of the allotted quarters. The applicant denies this. These denials ^{admissions} are at para-D page 7 of the</p>	<p style="text-align: center;">For Regn pl.</p> <p style="text-align: center;">Pl. 87/11/96</p> <p style="text-align: center;">08.11.96 SOL (8)</p> <p style="text-align: center;">Registration S/</p> <p style="text-align: center;">Mention Case To be put up on 12.11.96.</p> <p style="text-align: center;">For Admin. STAY Pl.</p> <p style="text-align: center;">Pl. 87/11/96.</p> <p style="text-align: center;">Bench.</p>

(A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..1	12.11.96	<p>paper-book. In accordance with para-6 of Annexure-3, (Eviction order) the applicant has preferred a representation to the Director of Printing, New Delhi (Respondent 1) within the stipulated time. His representation is dated 29.10.1996 which is annexed to this Application as Annexure-4. In this representation he also totally denies that he has ever sublet the quarters even partially at any time. In the above circumstances this Application can be disposed of by giving a suitable direction to the Director of Printing (Respondent 1) to dispose of the above said representation within a stipulated time frame.</p> <p>Accordingly I direct Respondent 1 viz. Director of Printing, to dispose of the representation dated 29.10.1996 as per Annexure-4 to this Application within a period of eight weeks from the date of receipt of a copy of this order, if the said representation as annexed offered in this petition is pending before him. Till the representation is disposed of Annexure-3 dated 13.9.1996 directing eviction is hereby stayed.</p> <p>With the above direction this Application is disposed of.</p> <p>Shri Ashok Mohanty, learned Senior Standing Counsel is present and heard on behalf of the Central Government.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p style="text-align: right;">Shri Ashok Mohanty, MEMBER (ADMINISTRATIVE) 12/11/96</p>	<p>A free copy of the order of 12.11.96 may be handed over to the applicant's Counsel of Mr. Ashok Mohanty S.C. with O.A. copies.</p> <p><i>Rab</i> <i>Shri</i> 13/11/96 S.O</p> <p>Received copy on behalf of DMS Prasannakumar 13.11.96</p> <p>Received copy of order along with O.A. on behalf of Mr. Ashok Mohanty S.C. <i>Dr. Prasannakumar</i> 14.11.96</p>